SEVERAL HON, MEMBERS rose.-

MR. SPEAKER: I think that many a time, whatever time we fixed in the Business Advisory Committee, we have exceeded that time.

Yesterday, last night what happened? I am sorry. In the Committee you said one hour was not enough; so we agreed on two hours. Last night it went up to 9 O'clock. More than five or six hours had been taken on one motion.

SHRI DINEN BHATTACHARYYA: The issues are so important.

MR SPEAKER: If on such issues, you clearly say in the Business Advisory Committee, we can decide accordingly.

SHRI INDRAJIT GUPTA (Alipore): The House is willing to sit late; how does it interfere with them?

MR. SPEAKER: It is not a question of willingness to sit. The staff, overtime and so many other things have to be taken care of by me. For you it is just sitting; it is not a question for us alone; it is a question for the Parliament's staff also. Anyway we should try to stick to the time.

SHRI RAJ BAHADUR: I only want to clarify that in the Business Advisory Committee we did not fix any number; we said that we shall try according to the importance of the motion.

SHRI JYOTIRMOY BOSU (Diamond Harbour): At least two; that was the decision.

SHRI DINEN BHATTACHARYYA: All the factories in West Bengal are closed; it is because of power failure. When will that discussion come up here?

MR. SPEAKER: In the Business Advisory Committee we said that normally, as a matter or procedure we had seen having one. As the session was short, I said that

we should have another two or three; that comes to having almost two a week. We did not like to by pass the convention. I said that in one week we may have extra; it is a question of putting it.

SHRI S. M. BANERJEE (Kanpur): It is difficult for you to allow call attention notice or discussion. But I should like you to ask the Minister to make a statement on this sujbect. Your are aware that it was admitted by the Finance Minister that the cost of living index has gone up to 239 and according to the promise made to the Central Government employees the dearness allowance will have to be revised. I want him to make a statement when he is going to implement it.

MR. SPEAKER: You can write to me about this rather than raise it under 377. I shall send it to him.

SHRI S. M. BANERJEE: I have already written to you but the paper has been returned to me.

MR. SPEAKER: This statement is already there. We shall adjourn now for lunch. We should try to stick to the schedule, and so we meet again at 2 O'clock.

13.15 brs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock

The Lok Sabha re-asembled at Five Minutes past Fourteen of the Clock.

[MR. DEPUTY SPEAKER in the Chair]

COKING COAL MINES (NATIONAL-ISATION) BILL—Contd.)

Clause 17—(Employment to certain employees to continue)

[MR. DEPUTY SPEAKER: We resume discussion on amendments to clause 17 of

the Coking Coa Mines (Nationalisation)
Bill.

SHRI SOMNATH CHATTERJEE (Burdwan): I had yesterday moved two amendments which read as follows:

Page 8, lines 31 and 32, -

after "Central Government" insert —

"which will not be less favourable than
the remuneration, terms and conditions of employment as prevailing
on the appointed day"

Page 9, lines 13 and 14, -

omit "against the owner of the coking coal mine or coke oven plant, as the case may be, but not"

So far as clause 17 is concerned, I feel that the Minister ought to accept my amendments because if the intention is taken over all the workmen in the nationalised undertakings there is not reason why this assurance should not be given, a statutory assurance, if I may use that expression, that even if their terms and conditions are altered, they will not be altered in a manner which will be less favourable or less advantagenous to them. The provision is that the terms and conditions of employment may be altered. We only want this should be made clear that this alteration should not be to the detriment of the employees.

Then I come to my amendment No. 20. Clause 17(5) says:

"Where, under the terms of any contract of service or otherwise, any person whose service becomes terminated, or whose service becomes transferred to the Central Government or a Government company by reason of the provisions of this Act, is entitled to any payment by way of gratuity or retirement benefit or for any leave not availed of, or any other benefits, such person

may enforce his claim against the owner of the coking coal mine or coke oven plant, as the case may be, but not against the Central Government or the Government company."

My amendment says that it will be enforceable against the Central Government but not against the previous owner. Government can later take steps against the previous owner. Suppose after six months or one year government brings into operation clause 17(2) and says to an employee "your services are no longer required; you may go". By that time the amount of compensation may have been paid under clauses 23 and 24. What will those employees then do? Because, the money will not be in the hands of the government or the Commissioner thereafter. They will have to run after somebody whose existence they do not know and to whom they have no access whatsothe net result is that these ever. So. officers will lose their jobs and they will have no chance of recovery of the gratuity or retirement benefit. By this amendment we are suggesting that government should pay these employees. Let the government afterwards recover the amount from the previous owners, if they can. When the choice is between government taking steps for recovery of this amount and the employees taking steps for the recovery of the amount, our submission is that the government should take up the responsibility and not the employees.

What has been provided in clause 23 is that wagss etc. will be paid after the secured creditors are paid off. A time-limit is also specified under clause 23. Sub-clauses (2) and (3) of clause 17 may come into operation much later. By the time the employees try to recover the gratuity or retirement benefit from the previous owners therewill

[SHRI SOMNATH CHATTERJEE]

be nothing left That is why we are suggestmg that these amendments sould be favourably considered and accepted by Minister

DR RANEN SEN (Barasat) In the speech of the hon Minister the other day he said that the secured creditors will be first m the queue

THE MINISTER OF STEEL AND MI-NES (SHRIS MOHAN KUMARAMAN-GALAM) Sir, I would request the hon Member to speak on clause 23 when it is taken up Then I will deal with the point about secured creditors Now, let him speak on the two amendments which have been moved

DR. RANEN SEN These are inter related

SHRIS, MOHAN KUMARAMANGA-LAM I am not burking the question I will deal with that point when we take up clause 23 Now we are dealing with different problems

You have moved amendment Nos 19 and 20 and I am dealing with them now So far as Amendment No 19 is concerned we are not in favour of accepting it. The reason is that under the comprehensive clause like this, it is extremely difficult to actually operate We have to standardise conditions of service in all these concerns-In one particular concern, the medical leave may be a little more, in another concern, the casual leave may be more. It may vary from concern to concern If you take the terms of service conditions, the best of all, you may get a very unbalanced position indeed Therefore, we want to standardise them and we want to have reasonable service conditions If somebody loses on one hand, he will gain on the other Now, suppose, 30 days leave is the total leave-20 days privilege leave, 5 days casual leave and 5 days medical leave In another place, it is 15 days privilege leave, 15 days medical leave and 5 days casual leave which will make

35 days leave If you have a statutory guarantee, the matter will go to a court and what a decision of the court in a case like this will be is any body's guess. Therefore, we do not want to have it We have not done it in the past. No matters have been taken to court even in the case of L I C and companies like that That is because what has been fixed has been broadly favourable to the employees Any statutory guarantee like this will lead to litigation by individual workers or staff or officers belonging to different companies

So far as the question of probation which my hon iriend Shri Indraiit Gupta raised is concerned there is no such intention A correction will be made if that has been read that way to make everybody subject to a period of probation All those who are permanent employees will automatically become permanent employees of the new organisation. Only those who are temporary or were on probation earlier will be on probation If the circular-I have also got a copy of it-is likely to be misunderstood though that is not the intention certainly the matter will be cleared I would like to assure the hon Member that there is no intention of subjecting 1,20,854 employees to the whole process of probation all over again. Those who are permanent employees will be permanent employees and those who are not permanent employees will have to take their chance in the manner in which the service conditions provide for it

So far as the second amendment to subclause (5) of clause 17 is concerned, I am afraid, I am not in a position to accept that also We cannot guarantee all the liabilities of the previous owner to the staff. We can only say, "You go against the previous owner" We cannot take over all the habilities. So far as clause 17(1) is concerned, you can take my assurance that nobody's services are going to

be terminated at all. It is only in clause 17(2) that it may arise and it will arise only in relation to very highly paid staff earning Rs 40.00, Rs 50,00, Rs 80,00 or Rs 10,000 or even more with whom were likely to have some difficulty in reaching an understanding about their future. We do not want to take on ourselves the liability for every contract probably, very onerous contracts, which had been entered mto by a Manager who has served say, for 10 years and has earned Rs 10 000 or Rs 15 000 a month plus so many perquisites this and that and on termination, was entitled to two months gratuity for every year of service rendered and all that We are not prepared to take over such a liabihty

I think, the hon Member should appre ciate the assurance given by the Government not because we are giving it but because this is not the first occasion we are national lising and we have nationalised quite a number of concerns in the past, that we have had no complaints that the employees have been maltreated by not being given gratuity and other benefits. If you intro duce a comprehensive clause like that, you will compel the Government to pay out to highly-paid persons who refuse to work for the new companies and then make us dole out even lakhs of runees

That is why we cannot accept your amend ment

SHRI SOMNATH CHATTERJEE it the Minister's view that claim under sub-clause (5) will come under Clause 232

SHRIS MOHAN KUMARAMANGA-LAM . It is very likely in relation to the highly paid people because the point whether they will continue in service or not will be settled quickly, in many cases it has already been settled as to whether they are continuing or not in relation to

workmen, I think, you and I are interested in 17(1) and 17(2) We are also interested in 17(2) because we are interested in justice But we are more interested in 17(1) In relation to 17(1) I would ask you to accept the Government's assurance that we do not intend to do, and will not do, harm by cheating them of their gratuity or whatever tetirement benefits they may be entitled to I ask you to accept the assurance on the basis of the record of the Government in relation to these matters

MR DEPLTY SPEAKER I shall now put all the amendments-19, 20 and 21together to the vote of the House

Amendments Nos 19 to 21 were put and nevatived

MR DEPUTY SPEAKIR The question

That Clause 17 stand part of the Bill".

The motion was adopted. Clause 17 was added to the Bill

MR DFPUTY SPLAKER Clause 18. Mr Kartik Oraon He is not here I shall put the Clause to the vote of the House

The question is

"That Clause 18 stand part of the Bill"

The motion was adopted.

Clause 18 was added to the Bill.

Clauses 19 to 21 were also added to the Bili.

Clause 22-(Statement of accounts in relation to the period of management by the Central Government etc)

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : 1 bcg to

move:

Page 10, line 25,--after "vested in it" insert-

"under the Coking Coal Mines (Emergency Provisions) Act, 1971"(7)

SHRI S. MOHAN KUMARAMANGA-LAM: This is regarding certain procedural matters. We want to safeguard ourselves. I do not think the House will have any objection.

MR. DEPUTY-SPEAKER: The question is:

Page 10, line 25,-

after "vested in it" insert-

"under the Coking Coal Mines (Emergency Provisions) Act, 1971" (7)

The motion was adopted.

MR. DEPUTY SPEAKER: The question is:

"That Clause 22, as amended, stand part of the Bill."

The motion was adopted.

Clause 22, as amended, was added to the Bill.

Clause 23-(Claims to be made to the Commissioner).

SHRI SOMNATH CHATTERJEE: 1 beg to move:

Page 12, Line 11,---

for "they shall abate in equal proportions and be paid accordingly" substitute-

"the Central Government shall pay the amount of short-fall" (22)

Page 12,-

for lines 12 to 14,

substitute-

"(4) The Commissioner shall decide upon the claim within a period of three months from the date the claim is preferred" (23)

Page 12, line 21,-

for "prove" substitute "prefer" (24)

Page 12, line 22,---

for "by the Commissioner" substitute-"in sub-section (1)" (25)

SHRI K. BALADHANDAYUTHAM (Coimbatore): I beg to move:

Page 11, lines 33 to 36,-

for "unsecured debts, not being the amounts advanced by the Central Government or the Custodian appointed under the Coking Coal Mines (Emergency Provisions) Act, 1971, for the management of the coking coal mine or coke oven plant, as the case may be"

Substitute "liabilities" (27)

SHRI SHAHNAWAZ KHAN: 1 beg to move:

Page 12,--

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after line 28, insert-

"(7A) The Commissioner shall have the power to regulate his own procedure in all matters arising out of the discharge of his functions including the place or places at which he will hold his sittings and shall, for the purpose of making any investigation under this Act, have the same powers as are vested in a civil court under the Code of Civil Procedure. 1908, while trying a suit, in respect of the following matters, namely:-

- (a) the summoning and enforcing the attendance of any witness and examining him on oath;
- (b) the discovery and production of any document or other material object producible as evidence;
- (c) the reception of evidence on affidavits;
- (d) the issuing of any commission for the examination of witnesses.

(7B) Any investigation before the Commissioner shall be deemed to be a judicial proceeding within the 45 of meaning of sections 193 and 228 of 1860, the Indian Penal Code and the Commissioner shall be deemed to be a civil court for the purposes of section 195 and Chapter XXXV of 5 of the Code of Criminal Procedure. 1898. 1898." (28)

SHRI SOMNATH CHATTERJEE: Amendment No. 22 is with regard to subclause (3) of Clause 23, at page 12. Clause 23 says that after the claims of the secured creditors are paid, the claims of other unsecured creditors will come. No doubt, the employees' entitlements to the extent mentioned there will be paid. But subclause (3) says:

"The debts specified in sub-section (2) shall rank equally among themselves and be paid in full, unless the assets are insufficient to meet them in which case they shall abate in equal proportions and be paid accordingly."

Let us see the nature of the dues mentioned. The first is all wages or salary, including compensation payable for retrenchment, etc. Then:

"all amounts due in respect of contributions payable during the twelve months next before the appointed day, under the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948..."

"all amounts due in respect of any compensation or liability for compensation under the Workmen's Compensation Act, 1923 in respect of death or disablement of any employee" and then "all sums due to any employee from a provident fund, a pension fund or gratuity fund" and" all sums due to the State Government as royalty, rent or dead rent, as the case may be," apart from the duese of the workmen. Kindly see t hat most of them are statutory entitlements

like statutory compensation under the Coal Mines Compensation Act, Bonus Schemes Act and then Workmen Compensation Act and the Provident Fund Act. Our submission is and we very strongly suggest this for his acceptance. So far as the statutory entitlements of the labourers are concerned, why should they be put in the position that if the amount which has been determined by the Government is not sufficient to pay off the secured creditors and then the unsecured creditors including the State Government coming and participating, they may not get anything. Kindly see. The amount of royalty to the State Government-that also has to be treated on an equal footing with the labourer's entitlements. You all know that there are huge sums outstanding on account of rent and royalty to the Government. If it is clubbed together with this amount, there is hardly anything left. I had occasions to talk to one or two persons. Yesterday, I incidentally met some employees. They say that the liabilities are such that there will hardly be left anythig to pay even the secured creditors, not to speak of unsecured creditors. I am not aksing for any increase. What I am submitting is that now that they have become Government employees-what mistake have they done?-they ought not to be made to suffer. They should not be made to lose their statutory entitlements. There is no question about the legitimacy of this demand, about the genuineness of the demand. If there is any shortfall, let the Government, as an ideal employer, pay them. Why should the employees lose? I don't know whether any debts have been detected by the Government in respect of any particular colliery. In that case, we should have known as to what is the position. If any debts have been detected, what are the debts? What is the amount of compensation? What is the extent of the loss that they will suffer? The hon, Minister would kindly consider

ISHRI SOMNATH CHATTERJEFT

favourably this amountent amendment No 22

So far as the other three amendments are concerned they are more of the nature of dialting suggestions I have given an amendment for substituting lines 12 to 14 Here it is provided

The Commissioner shall fix a certain dete on or before which every claimant shall prove his claim or be excluded from the benefit of the disbuisements made by the Commissioner

The suggestion we are making is that it should be substituted by

The Commissioner shall decide upon the claim within a period of three months from the date the claim is preferred

There I may be administrative difficulties It as proposed in sub-clause (4) the em ploved is required to prove his claim by a certain date it may create hardship to the employee Proving the claim does not always depend upon him. He prefers the claim he may adduce the proof but that has to be gone into by the Commissioner He may present the proof but whether it is accepted or not that will depend on the Commissioner Therefore why should a time limit be mentioned here?

Similarly sub-clause (6) for which we have given an amendment says that every claimant who fails to prove his claim within the time specified by the Commissioner shall be excluded We are suggesting that instead of proving, it would be that "every claimant who fails to prefer his claim within the time specified. He may be excluded from the disbursements made by the Commissioner

Amendment No 25 is a consequential one It is

Page 12 line 22 -

for 'by the Commissioner substitute

"in sub section (1) "

These are consequential amendments request the hon Minister to consider favour ably amendment No. 22

SHRI K BALADHANDAYUTHAM I hope the hon Minister will accept the spirit of what he spoke that he would give priority to the wages and other entitlements of the employees So I think he will give top priority and see that they get the payments Compensation is not paid to him the dues of the workers are not paid. You say first charge will be on royalties secured debts and so on. The workers will have to so without their dues being realised. This Therefore I request the is the position Minister to give first priority and stipulate

tha the company has to make

payment to the Commissioner I insist

upon my amendment and I request him

to consider and make suitable changes

DR RANIN SIN The hon Minister explained that the secured creditors will have the first charge. He said they are not responsible for any mismanagement they are quite innocent people and all that, May I ask him what workers have done? Were they responsible for any mismanage ment for the slaughtering of the mines? If the secured creditors get first priority why should workers be denied? This I am not able to understand. I hope the Minister may be aware of the fact that there are many secured creditors who are henum creditors belonging to the same group of organisations. This has been the situation in the coalmines and other industries. They cheat both the Government and the workers by subscribing in such a manner It anybody should get the first priority it should be the workers. It is so on grounds of natural justice also Production is due to the workers and the participation of the workers. What we find is that their wages, their arrears, their provident fund, etc remain unpaid to

them We have been told that the first priority will not be that of the workers. The hon Minister said that they will be having priority, but that they will be second in the queue. I do not understand the position. Section 23(2) (c) says about all sums due to the State Government as toyalty, rent or dead rent, as the case may be. In regard to that, the hon Minister knows that the West Bengal Government has put in a claim of Rs. 30 crores.

AN HON MI MBIR So has the Bihar Government

DR RANFN SFN It will be more Coking coal mines in Bengal are only 4 or 5. Most of the coking coal mines are in Bihar. In West Bengal Government puts claim of Rs. 2 crores or Rs. 3 crores out of this Rs. 30 crores, then, the Bihar Government will claim Rs. 30 crores or Rs. 40 crores. Sub-clause (3) says.

The debts specified in sub-section (2) shall rank equally among themselves and be paid in full, unless the assets are insufficient to meet them, in which case they shall abate in equal proportions and be paid accordingly.

It is a very unfair attitude to the it assets are not there, what happens to the workers? One of my friends here said, the money-lenders are placed first in the queue and the workers who have built up that mine comes only second in the queue. So, with regard to the amendments moved by Mr Chatterjee and Mr Baladhandayutham, I would appeal to the Minister to see that proper justice is done to the workers.

SHRI VASANT SATHI (Akola) I am speaking in support of the spirit of the amendment I want a clarification and if that satisfies hon Members, then the purpose will be served.

Under section 317 of the Companies Act, chapter 5-A claims are included as priority

claims to the extent of Rs 1000 per worker. If that is done, then even with the secured creditors, it becomes a priority claim along with the Government creditors. Why should the wages of the coal mines workers also not be included if necessary by amending section 317 of the Companics. Act and adding this to that section so that they will be put on a par and no haidship may be caused to them? If that suggestion is accepted then all this haidship due to the employees being put below the secured creditors would be overcome. If this is done then it will serve the purpose and muct the requirements.

SHRI'S MOHAN KUMARAMANGA-I AM. The difficulty about acceptance of these amendments really arises out of the position that we have in the law of our country. Section 73 of the Transfer of Property Act gives certain rights to any person who lends money on the basis of security. If the concern had just closed down, what would have been the position in relation to the workers or any creditors? The workers would have stood in the same place as all unsecured creditors and would have come after the secured creditors. That would have been the position

Therefore, what we have done is while we have not, as it were amended by implication section 73 of the Transfer of Property Act, which we think will not be good from the point of view of the business relationships that exist in the country under the law as it exists in our country today we have put all the workers claims above the claims of all other unsecured creditors, apart from the State claims of tovalty It is always a difficult thing to decide as to whether we should put the State behind For, after all, what is the State claim except the claim of all the test of the people over whatever comes into the hands of the State? We have to decide then that the workers claims under this section should be above

[Shri, Mohan Kumara mangalam] the claims of the people as a whole who are supposed to own the mines and the minerals under the mines and in respect of which they are paid royalty. But the State is not something different from the people or the country. The State is also entitled to certain payments in respect of the exploitation of the minerals which exist and that is called royalty. Therefore, we think that it would in principle be wrong that what is owed to the State as a whole should also be pushed out along with the other unsecured creditors and they should all be treated on the same plane. This is the main point that I wish to make.

Now. I go on to the next point namely that where the debts are not being met fully, or in other words, the assets are insufficient to meet them, they shall abate in equal proportions and be paid accordingly. My hon, friend, Mr. Chatterjee, has moved an amendment in this regard and said that Government should pay. The point is simply this. Are Government to take over the responsibility of paying the workmen in any case where there is a shortfall? Supposing any industry closes down tomorrow, would there be any responsibility on the part of Government to take it over and pay? There would be none, and I think we are all agreed there. They would manage as best as they can and from whatever are the assets that the concerns has. In fact, they would not have got the benefits which they are getting under this Bill, because they would rank lower down and they would not be able to get all that they should get. It is a different matter if it goes into liquidation under the Companies Act, because that will be covered by a different law. But there, if it is the ordinary enactment, then it will be governed by section 73 of the Transfer of Property Act. and we do not think that it is right to load the Government which means loading the general revenues with the payment of whatever balance is due.

I would submit that we are not making the workers worse off. There seems to be a general feeling because some of the Members who have spoken that way, this would put the workers in a more disadvantageous position than they would otherwise have been in. I would submit that that is not correct. On the contrary, we are in a sense making them better of, because whereas they would have been ordinary unsecured creditors just somewhere in the queue, possibly at the back of the queue, as it were, we have brought them right up to the stage behind the secured creditors.

What we have not done is to go against section 73 of the Transfer of Property Act. We do not think that under the law as it stands in our country today it will be proper to do so because that will lead to a general state of uncertainty.

My hon, friend Dr. Ranen Sen has talked about possible benami transactions. That is a part of the life which we have to lead and which we have to tolerate. We have to get rid of it in the best way we can, but we cannot because of a possible misuse of the law say that the law itself must be set aside.

Then there should not be any secured creditors; there should not be Sec. 73 of the Transfer of Property Act. By all means let it be if we come to such a position. But so long as the law stands as it does in this respect, what we have done under this Act is not—I repeat is not—to put the workers in a worse position than what they were before nationalisation, but to put them actually in a better position. That is my difficulty in accepting these amendments.

As for sub-cl. (6), I think the hon, member has a point. 'Every claimant who fails to prove his claim within the time specified by the Commissioner. "-really with all respect to myself and the draftsmen, this

265 Coking coal

makes little sense. It should read—this is a suggestion—

"Every claimant who fails to file the proof of his claim within the time specified".

If he is prepared to accept this or reframe his amendment in this way, with the permission of the House—I am sure the House will permit it—I am prepared to go along with him. Mr. Deputy-Speaker, the hon. member has moved an amendment to cl. 23(6), using the word 'prefer'. It does not really bring out the meaning because that is covered by 23(1), that is, the filing of the claim, the preferring of the claim. This is really the filing of the proof. So I would be prepared to accept an amendment which reads: 'Every claimant who fails to file the proof of his claim within the time specified'.

SHRI SOMNATH CHATTERJEE : Agreed.

SHRI S. MOHAN KUMARAMANGA-LAM: If he moves it in that way, I am prepared to accept it.

SHRI SOMNATH CHATTERJEE: May I move it likewise?

MR. DEPUTY-SPEAKER: Let him submit it to me first.

SHRI S. MOHAN KUMARAMANGA-LAM: The others do not arise.

DR. RANEN SEN: What about the amendment regarding extension of the timelimit—Instead of one month, three months. moved.

SHRI S. MOHAN KUMARAMANGA-LAM: To my knowledge, there is no such amendment. Instead of his amendment, let him put it as I have suggested. Then I am prepared to accept it because that is really what we want. I think this covers the discussion on cl. 23.

I have got my amendments (7A) and (7B)—amendment No. 28.

SHRI DINEN BHATTACHARYYA (Serampore): Please see amendment No. 23. It is an amendment for extension of time.

SHRI S. MOHAN KUMARAMANGA-LAM: For deciding the claim? I am afraid it is impossible to put down a mandatory clause like that because after all there must be some reality attached to any provision that we insert into a Bill. It is not realistic to insist that the Commissioner should decide it in three months, when first of all you give one month for the filing of claims; then there will be quite an amount of clerical work to sort out the claims and then to examine and pronounce on them. With all the speed we shall try to ensure, I do not think it is possible for him to do it.

SHRISOMNATH CHATTERJEE: How long does he think it should take? There should be some indication.

SHRI S. MOHAN KUMARAMANGA-LAM: We are trying to ensure that the person who is appointed Commissioner will have no interest in prolonging the proceedings, as some persons appointed Commissioners do. Being a member of the bar, he knows it. If you appoint somebody who has no other occupation except this, it may go on for even a decade. We would appoint somebody who by virtue of the office he occupies would like to finish it quickly, and we shall try to finish it as quickly as possible.

MR. DEPUTY-SPEAKER: There are a number of amendments. There is one which is moved by the Government, which I will put separately. There is another amendment which the Minister has indicated that he would accept. I think I will have to put them separately.

SHRI 5 MOHAN KUMARAMANGA-IAM: No 24 is the amendment which I am accepting

AUGUST 4, 1972

MR DEPUTY-SPLAKER He has given another which has been re-numbered as amendment No 30 I will now first nut amendment Nos 22, 23, 24 25 and 27 to clause 23

Amendments Nov 22 to 25 and 27 were put and negatived

MR DEPUTY-SPEAKER I will now put amendment No 28 by Shu Shahnawaz Khan The question is

'Page 12,

after line 28, insert

- '(7A) The Commissioner shall have the power to regulate his own procedure in all matters arisig out of the discharge of his functions including the place or places at which he will hold his sittings and shall for the purpose of making any investigation under this Act have the same powers as are vested in a civil court under the Code of Civil Procedure, 1908 (5 of 1908) while trying a suit, in respect of the following matters, namely
- (a) the summoning and enforcing the attendance of any witness and examining him on oath.
- (b) the discovery and production of any document or other material object producible as evidence,
- (c) the reception of evidence on affidavits.
- (d) the issuing of any commission for the examination of witnesses
- (7B) Any investigation before the Commissioner shall be deemed to be a judicial proceeding within the meaning of sections 193 and 228 (45 of 1860) of the Jindian Penal Code and

the Commissioner shall be deemed to be a civil court for the purposes of section 195 (5 of 1898) and Chapter XXXV of the Code of Criminal Procedure, 1898 ", (28)

The motion was adopted

MR DEPUTY-SPEAKER Now 1 am putting the new amendment

SHRIS MOHAN KUMARAMANGA-I am sorry to trouble you again. because, when we make this amendment. I think we have to be cautious If we are amending clause 23(6) in the manner I have suggested, clause 23(4) will also have to be consequentially amended which will then read

' The Commissioner shall fix a certain date on or before which every claimant shall file the proof of his claim?

SHRI SOMNATH CHATTERILE There is a similar amendment from me

MR DEPUTY-SPLAKER You will have to reword it

These are the new amendments

SHRI SOMNATH CHATTERJEE 1 move

Page 12 line 13, for 'prove' substitute "file the proof of '(30)

Page 12, line 21, for "prove substitute 'file the proof of" (31)

MR DFPUTY-SPEAKER The question is

'Page 12, line 13, for "prove" substitute "file the proof of (30)

The motion was adopted

MR DEPUTY-SPEAKER The question is

'Page 12, hne 21, for "prove" substitute "file the proof of" (31)

The motion was adopted

MR. DEPUTY-SPEAKER: The question is:

"That clause 23, as amended, stand part of the Bill".

The motion was adopted.

Clause 23, as amended, was added to the Bill.

Clause 24 (Disbursement of money by the Commissioner)

MR. DEPUTY-SPEAKER: Now, we take up Clause 24.

SHRI SOMNATH CHATTERJEE : 1 move :

Page 12, lines 38 and 39,--

for "every such claim shall abate in equal proportions and be paid accordingly"

substitute---

"the Central Government shall provide funds to the Commissioner to the extent of the amount of shortfall" (26)

I am pressing it. But I need not speak on it.

MR. DEPUTY-SPEAKER: I shall put amendment No. 26 to the House.

Amendment No. 26 was put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That clause 24 stand part of the Bill."

The motion was adopted

Clause 24 was added to the Bill.

Clauses 25 to 29 were added to the Bill.

Clause 30—(Penalties)

MR. DEPUTY-SPEAKER: Now, there is clause 30; there are two amendments, 8 and 29.

SHRI SHAHNAWAZ KHAN : I move :

Page 14, line 7, after "Central Government" insert "or Government company" (8)

Page 14, line 23, omit "he" (29)

MR. DEPUTY-SPEAKER: The question is:

"Page 14, line 7, after "Central Government" insert "or Government company", (8)

The motion was adopted.

MR DEPUTY-SPEAKER: The guestion is:

'Page 14, line 23, omit "he, "(29) The motion was adopted.

MR DEPUTY-SPEAKER: The question is:

"That clause 30, as amended, stand part of the Bill.

The motion was adopted.

Clause 30, as amended, was added to the Bill.

Clauses 31 to 36 were added to the Bill.

MR. DEPUTY-SPEAKER: The question is:

"That the First Schedule, Second Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

The First Schedule, the Second Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI SHAHNAWAZ KHAN : Şir. I move :

"That the Bill, as amended, be passed."

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill as amended, be passed."

SHRI DINEN BHATTACHARYYA: Sir, I want to say at this stage, even though

[Shri Dinen Bhatacharyya] everything to be said has already been said, that the mine-owners who have the mines will benefit by this Bill. Shri Mohan Kumaramangalam has by this Bill butchered the workers. He has tried to explain his position as if he was pleading for the cause of the mortgagees, the mine-owners....

MR. DEPUTY-SPEAKER: You are going into details; we are at the third-reading stage.

SHRI DINEN BHATTACHARYYA: This is a very important thing. You should also realise that the workers work in the mines under the ground. Government speaks about socialism and garibi hatao. They can change the Constitution when they want. In this case they have fully protected the rights of the mine-owners. Land reforms have been scuttled and there is no longer any hope. Of their socialism, only the ism remains; there is nothing social in it.

Therefore, My humble request to Mr. Mohan Kumaramangalam is that he should at least not forget his past. He should be honest enough to admit that he had left no scope and no opportunity for the workers who work hard to get a due share. He is now helpless because he has joined a Party whose policy he has to follow, namely, to save the interest of the propertied classes. Here is the example. The poor workers will not get their provident fund or other dues. It is a clear and blatant example that this Government is not to safeguard the interest of the downtrodden people.

MR. DEPUTY-SPEAKER: What should be done to Bill?

SHRI DINEN BHATTACHARYYA: He should be bold enough to come with suitable amendments to the Bill.

SHRI H. M. PATEL (Dhandhuka): I think Mr. Bhattacharyya said that the Hon. Minister had butchered the workers.

It seems to me that the hon. Minister had butchered the owners.

DR. RANEN SEN: The owners have butchered the mines.

SHRI H. M. PATEL: Perhaps the hon. Minister could derive some satisfaction from the fact that the he has been butchering all round. When he said in his very pursuasive manner that the assets were evaluated by experts, and this is how the amount was arrived at, he did not indicate what principles were followed by those experts who valued the assest, nor did he make it clear what were the assests which were taken into account. When one studies the detailed figures it does seem that in many cases the owners would not even get one third value of their assets. In certain cases even the value of the coal stocks are not being offered to the owners. It is not clear what norms, what criteria were adopted in arriving at the amount. Article 31 as it stand amended by the 25th amendment certainly suggested that an amount only should be mentioned. But the right of the property has not yet been embodied and there it was accepted even when the 25th Amendment was discussed and debated in the House, you said that it will be dealt with and the amount will be arrived at fairly and that fair and reasonable compensation will be given, the word compensation need not be mentioned nevertheless, what the amount is supposed to be is not clear. For instance, one of the most important thing in valuing all these assets would be that in the coal mine what is the potential, how much coal still remains in the mine? If it is already exhausted, naturally its value would be nil. But has that aspect been taken into account? What are the other assesss that have been taken into account! You can clearly see from the Bill that the liabilities have not been deducted from the assets in arriving at the amount, and if that is

so, then the position of the owners is even worse. But there is no harm in not deducting the liabilities from the valuation of the assets in arriving at the amount so long as the valuation of the amount has been done in a fair manner. This is what I would request the hon. Minister to indicate, what are the norms that he has adopted in evaluating the assets. What are the items that he has taken as assets or his experts have taken as assets in particular. I would like to know whether the potential in a colliery, whatever has been left in reserve that has been fully taken into account or not? This is all what I have to say because at this stage. I do not wish to take more time, but I put this particular point that the amount has to be arrived at so that the owner does get a fair and reasonable value for whatever he is surrendering or what ever he is being denrived of.

श्री कमल मिश्र मधकर (केसरिया): उपाध्यक्ष महोदय , अगर कोई यह समझता है कि इस किन की पास कर देने में समाजवाद ग्राजायेगा ती यह श्रम में है । इससे समाजवाद नहीं धाने वाला है। मैं समझता ह कि वर्कन के इंटरेस्ट के इस भैट-प्रथ में देखा जाना चालिये और उनके इंट-रेस्ट्स की हिफाजन की जानी चाहिये । धगर यह भी बर दिया जाये तो भी इसको स्वागत योग्य कहा जायेशा । इसके माथ दो मवाल जडे हत हैं । एक तो कम्पेसेणन का है और दूसरा वर्कज का नथा उनका जो बकाया है, उसके भगनान का है। उनका जो बकाया है उनका भगनान तो क्या ही जाना चाहिये । इस सवाल पर कोई मनभैद नहीं होता चाहिये । यब पार्टीक के लोगों ने, जिन्होंने इस बहस में भाग लिया है, एक मत में यह कहा है. उनकी यह मर्बमम्मत राय रही है कि मत्ती महोदय वामपर्त्या परम्परकों से बंधे हुए होने के कारण क्या वजह है कि उन्होंने उन को भूमा कर जिन लोगों ने माइज को लटा है, जनको कम्पेंसेशन देने की बात की गई है । क्या कम्पेसेशन हम उनका देंगे जिन्होंने सट की है जिल्होंने देश द्रोह किया है. जिल्होंने माइन की तबाह स्रीर बरबाद किया है। जब ध्रापने एलान किया था राष्ट्रीयकरण करने का और पश्च जो बिल भाग लाये थे उसके बाद भी उन्होंने सम्पत्ति की चोरी की है, जब ग्राप कोकिंग कोल माइज को टेक स्रोवर करने का बिल लाये थे. उसके बाद भी उन्होंने सम्पत्ति की बारी की है। क्या यह कम्पेसेशन देना लट, बरबादी धीर देण-डोह को बढ़ाबा देना नहीं है। मैं नहीं समझता कि कम्पेसेशन देने से कीई लाभ ही सकता है। यह तक दिया जाता है कि संविधान से हम बंधे हए है. इस कास्ते हम ऐसा करना चाहते हैं। मैं नहीं ममझना ह कि कि इस नरह से संविधान की इहाई कोई सोणियस्य कहे जाने बाला दे सकता źι

अब स्थिति क्या है ? कोकिस कोल माइज को टेंक घोतर करने के बाद भी हालत यह है कि वक्त को कलकला से धनवाद और धनवाद से कलकला बदला जा रहा है और उनके तबादलों का यह मिलमिला निरंतर जारी है। मैं बाहता है कि गार्र्टी दी जाये कि उनका यह हैरासमेट बन्द कर दिया जायेगा धीर जहां वे काम कर रहे हैं, जब तक कोई खाम ही कटिनाई न हो, उनको बदला नहीं जायेगा ।

मुझे खणी होती है कि अगर तमास बाकी जो प्राइवेट कालियरीज हैं इस बिल में उसको ग्रपने हाथ में लेने की भ्रापने व्यवस्था कर थी होती । प्राइवेट कालियरीज में कमेंटेशन कैम्पम वर्ते हुए हैं जिन को गोरखपुरी कैम्पम के नाम में जाना जाता है। 90 फूट लम्बे 14 फूट चौड़े टीन के शैह के नीच भीर दिन भी एम्बेस्टोज शीटस के नहीं 125-125 मार्दामयों को बिहार तथा पश्चिम बंगाल में रखा जाता है। लेबर लाज के खिलाफ जा कर कई धीर कार्यबाह्यों की जाती हैं। वेजित में कटौती कर दी जाती है और सरह-नरह की कठिनाइयां उनके रास्ते में पैदा कर दी अग्ती हैं। भ्राप सोच मकते है मजदूरों की कैसी स्थिति होती होगी । मैं चाहता हं कि झाप गारटी दें कि श्राप सेंबर सात्र जो बने हुए हैं. उनका पालन करवार्येंगे और साथ ही प्राइवेट कोलियरीज में

[श्री कमल मिश्र मधकर]

जो उनका शोषण होता है, उसको बन्द करवायें।
जो लोग प्राइवेट माइंज को हानि पहुंचाते हैं,
कोयला जला देते हैं श्रौर जला कर जो इनश्योरेंस
का पैसा है वे ले लेते हैं श्रौर इस तरह से राष्ट्रीय
क्षति वे करते हैं, उसको भी रोका जाना
चाहिये। कानून की जो श्रवहेलना करते हैं, उनको
भी रोका जाना चाहिये। श्राप श्राजादी की
पच्चीसवीं सालगिरह मनाने जा रहे हैं। मैं
जानना चाहता हूं कि इन कंसेट्रेक्शन कैम्पस में
जो रह रहें हैं— उनके लिये श्राप किस तरह से
यह सालगिरह मनायेंगे।

वड एण्ड कम्पनी देश के 7.5 इजारेदारों में से एक हैं। उसने हिन्दुस्तान तथा बिहार की सरकार को भी धोखा दिया है। ग्राज बहां मजदूर डेढ़ महीने से हड़ताल पर हैं। मालिक मुनने को तैयार नहीं है। बहां पांच मजदूर गोली से मारे गये ग्रीर चार सौ जेलों में बन्द हैं। फिर भी मालिक मुनने को तैयार नहीं हैं। हड़ताल समाप्त नहीं हो रही है। यह राष्ट्रीय क्षति है: ऐसी स्थिति में उत्पादन चूंकि बन्द है ये जो प्राइवेट कालियरीज हैं इनका राष्ट्रीयकरण बहुत ग्रावश्यक है।

में यह भी कहना चाहता हूं कि व्यूरोकेसी से भी आप को बचना होगा। व्यरोकेसी का काम करने का अपना लाजिक होता है और वह अपनी इच्छाओं के अनुसार चलती है। आपको उसको अपनी इच्छाओं के अनुसार चलाने का प्रयत्न करना चाहिये। मैं समझता हूं कि ये सब चीजें हैं इन पर ध्यान दिया जाता तो अच्छा होता। फिर भी यह जो बिल आया है यह स्वागत के योग्य है।

SHRI S. MOHAN KUMARAMAN-GALAM: Sir, I have nothing very much more to say because I have answered most of the points earlier. When I was listening to Mr. Bhattacharyya using expressions like "Butchering the workers". I was wondering what language he will use when the workers are really butchered. He would have exhausted all the adjectives. If this Bill is butcharing the workers, what

happens if 100 workers are really shot? So, let us leave all these extravagant expressions aside. I belive very sincerely that this Bill does some justice to the workers. because for the first time 120,000 workers in the coal-mining belt are being dealt with justly. For the first time, they are getting their wages according to the wage board award. For the first time, the labour laws regarding the provident fund, gratuity etc., due to them, are being enforced in their favour. I have already given the assurance that so far as the conditions of workers are concerned, they will not suffer under this Bill. The passing of this Bill should enable us to develop the coking coal mines both from the point of view of national reconstruction and from the point of view of improving the conditions of workers. Even hon, members who have spoken critically just now about this Bill have themselves acknowledged that NCDC and Bharat Coking Coal have been paying full respect to wage board awards, etc. I think we should recognise the basic transformation taking place in the lives of the workers as a result of this Bill. The uncertainties and difficulties which they faced earlier are being put an end to. Will this end for all industrial conflict? No. We do think we will have misunderstandings and so on but I think we are all agreed that nationalisation does improve the conditions of workers, as it improved it earlier, and will certainly improve it, so far as these workers are concerned.

15.00 hrs.

I find myself in a peculiar position. I am shot at from the left, I am shot at from the right and I am where I am.

So far as Shri H.M. Patel is concerned, he is naturally worried about what exactly were the principles we adopted in arriving him at the amount. But with all the respect that I have for him I am not going

to oblige him by giving him the facts he has asked for. Under the Constitution we are entitled to come to an amount. I explained in very broad terms the process by which we arrived at this amount when I introduced the Bill. The process we followed was that we valued the physical assets of the mines. It took us nine months to value the physical assets of 214 coking coal mines, because the accounts of many of these mines are in as bad a state as the mines themselves were. The machinery was in varying stages; sometimes good and sometimes bad, and it took quite some time to be able to arrive at a reasonably correct evaluation of these machines Having come to a particular figure. which was the value of these assets. we then took into consideration the entire past of the coking coal mining industry, the manner in which these gentlemen contributed, or failed to contribute, towards the national development, and then arrived at a figure which we thought to be just and reasonable. I think that is all the illumination that I would request the House to permit me to give Shri Patel on the question.

I do not think there are many people who are going to shed tears over the end of the era of private ownership of the coking coal mines. There are other areas in industry where perhaps some contribution may have been made by industrial entrepreneurs to the development of the Indian economy. So far as the coking coal mine owners are concerned, I think that their contribution has been negative from the beginning to end. If ever there has been exploitation of workers in this country, it has been in the coking coal mines; the coal mines generally, one can say, but more than the coal mines generally. in the coking coal mines particularly. If ever there has been chicanery and corruption on a large scale by capitalists in our country, it has been by the capitafists who live in jharia district.

purchased everybody of every political party which they found purchasable, they purchased everybody of every trade union which they found purchasable, in fact people from every walk of life whom they found purchasable

SHRI PILOO MODY (Godhra) : could not have been done without the collusion of the government.

SHRIS, MOHAN KUMARAMANGA-LAM . I did not know that Shri Piloo Mody was interested in this. Otherwise, I would have been soft.

SHRI PH.O() MODY . I am putting you in company along with them. I am saving that it could not have been done without the collusion of the government.

SHRI S. MOHAN KUMARAMAN-GALAM The sympathisers of the coking coal mine owners who, we complains, are amongst us should really be sitting on that side and not here

SHRI PILOO MODY: I am referring to those who are on that side now.

SHRI S. MOHAN KUMARAMAN-GALAM: It is very difficult for him and so he interrupts to get up sitting.

So far as Shri Madhukar's point about guarantee that the workers will not be harassed by the management is concerned, the answer is that it is a nationalised organisation. There are bound to be some conflicts, there are bound to be some misunderstandings, but I think all of us are agreed that nationlisation does tend to improve the industrial relations. All of us must do our best to see that things are better in the public sector than they have been in the past,

DR. RANEN SEN: Quite a large number of employees are being transferred from Calcutta to Dhanbad.

SHRI S. MOHAN KUMARAMAN-GALAM: I will deal with that point. The total number of workers that are now employed in the Bharat Coking Coal Company is 1,20,000. The total number of workers employed by the different headquarters in Calcutta was 210. Out of these 210, about 100 persons are being retained in Calcutta. 110 employees have been asked to shift to Dhanbad.

The hon, Members will appreciate the dilemma with which the coking coal organisation was faced when we took over management of these mines. of these 214 coking coal mines, 211 mines are situated in Jharia. So, naturally, the proper place where the headquarters of the coking coal organisation should be in Bihar, in Jharia and in Dhanbad. Therefore, necessarily we have to place the headquarters there. However, we do need a Sale and Purchase Organisation in Calcutta. The maximum number of employees whom we can employ in that organisation have been employed in Calcutta and the only balance have been shifted to Dhanbad. Not only that. If you investigate the facts, the Bharat Coking Coal Co. have been fair to the employees, giving them free accommodation until they could find proper accommodation, helping them and giving transfer allowance and so on and so forth. But you will understand that we do not want to make it a Bengali-Bihari issue. I know, you will agree with me that it should not be made such an issue. You will appreciate that have to do this because, otherwise, we will have 200 persons doing 100 persons work and engage 100 persons more in Dhanbad. I think, we have been quite fair.

MR. DEPUTY-SPEAKER :

question is:

"That the Bill, as amended be passed".

The motion was adopted.

1.57 hrs.

DIPLOMATIC RELATIONS (VIENNA CONVENTION) BILL

DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): Mr. Deputy-Speaker, Sir, 1 beg to move:*

"That the Bill to give effect to the Vienna Convention on Diplomatic Relations (1961) and to provide for matters connected therewith, as reported by the Select Committee, be taken into consideration."

The Bill was introduced in the Lok Sabha on the 25th November, 1971. It was referred to a Select Committee of the Lok Sabha in December, 1971. On that occasion, I made a detailed statement indicating the need for enacting this legislatin and I also explained the broad features of the Bill. I need not, therefore, take the time of the House in going over the subject-matter of the Bill in detail.

All I wish to emphasize is that the Bill will give effect to the Vienna Convention on Diplomatic Relation 1961, to which India is a party. Certain provisions of the Convention which require to be given the for of law will be given that force under the the provisions of the Bill. These relate to the privileges, immunities, exemptions and facilities which a Diplomatic Mission and its members will enjoy from the local criminal and civil jurisdiction. Until now these matters were governed by international custom ad practices and in India by legislative provisions and administrative.

^{*} Moved with the recommendation of the President.